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LP-43  
OA-31/2026/EZ

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NGT Kolkata <pgngtkolkata@gmail.com>

Fwd: Complaint under Section 14 & 15 of the National Green Tribunal Act, 2010 regarding large-scale illegal filling and destruction of ecologically sensitive wetland (approx. 10,00,000 sq. ft.) in New Town Action Area II, near Eco Park Gate No. 1, Kolkata – 700135, within 1 km of the Hon'ble NGT Eastern Zone Bench

1 message

Sat, Nov 15, 2025 at 11:56 AM

National Green Tribunal, Eastern Zone Bench, Kolkata <ngtjudicial-kolkata@gov.in>  
To: pgngtkolkata <pgngtkolkata@gmail.com>

Regards/सादर

Judicial Section न्यायिक अनुभाग  
National Green Tribunal / राष्ट्रीय हरित अधिकरण  
Eastern Zone Bench / पूर्वी क्षेत्रीय न्यायपीठ,  
New Town, Kolkata / न्यू टाउन, कोलकाता - 700161  
Ph./संपर्क - 033-2324 0089  
Email: ngtjudicial-kolkata@gov.in

==== Forwarded message =====

From: Sh Deepto Ghosh Registrar <registrarngt-kolkata@gov.in>  
To: "National Green Tribunal, Eastern Zone Bench, Kolkata" <ngtjudicial-kolkata@gov.in>  
Date: Fri, 14 Nov 2025 16:16:38 +0530  
Subject: Fwd: Complaint under Section 14 & 15 of the National Green Tribunal Act, 2010 regarding large-scale illegal filling and destruction of ecologically sensitive wetland (approx. 10,00,000 sq. ft.) in New Town Action Area II, near Eco Park Gate No. 1, Kolkata – 700135, within 1 km of the Hon'ble NGT Eastern Zone Bench  
==== Forwarded message =====

==== Forwarded message =====

From: Panthu Rai <panthu92@gmail.com>  
To: <publicgrievance-ngt@gov.in>, <rg.ngt@nic.in>, <registrarngt-kolkata@gov.in>  
Date: Fri, 14 Nov 2025 12:42:22 +0530  
Subject: Complaint under Section 14 & 15 of the National Green Tribunal Act, 2010 regarding large-scale illegal filling and destruction of ecologically sensitive wetland (approx. 10,00,000 sq. ft.) in New Town Action Area II, near Eco Park Gate No. 1, Kolkata – 700135, within 1 km of the Hon'ble NGT Eastern Zone Bench  
==== Forwarded message =====

To

Date-14/11/2025

The Hon' ble Chairperson  
National Green Tribunal  
Eastern Zone Bench Kolkata.

Subject: Complaint under Section 14 & 15 of the National Green Tribunal Act, 2010 regarding large-scale illegal filling and destruction of ecologically sensitive wetland (approx. 10,00,000 sq. ft.) in New Town Action



Area II, near Eco Park Gate No. 1, Kolkata - 700135, within 1 km of the Hon' ble NGT Eastern Zone Bench

Respected Sir,

I, the undersigned, a concerned citizen residing in the vicinity of New Town, Kolkata, bring to the urgent attention of this Hon' ble Tribunal a gross, ongoing, and state-sponsored violation of environmental laws involving the systematic destruction of a large lowland wetland of approximately 10,00,000 square feet located at New Town Action Area II, near Eco Park Gate No. 1, Kolkata - 700135, which falls within 1 km of the Hon' ble NGT Eastern Zone Bench.

#### Description of the Wetland and its Ecological Significance:

The said wetland has, for decades, functioned as a natural water retention basin for the surrounding areas, receiving and storing excess rainwater and surface runoff. It has sustained a rich biodiversity of aquatic flora and fauna, including but not limited to:

- Various species of migratory and resident water birds
- Amphibians, fish, and macroinvertebrates
- Native wetland vegetation such as reeds, lilies, and sedges

This wetland forms a critical part of the local ecosystem, contributing to groundwater recharge, flood mitigation, and micro-climatic regulation. Its destruction constitutes a direct violation of the principles of sustainable development and the precautionary principle enshrined under Indian environmental jurisprudence.

#### Nature of Violations

Despite the clear ecological importance of the site, large-scale illegal filling is being carried out round the clock using:

1. Heavy earth-moving machinery such as JCBs, excavators, and bulldozers
2. Massive tree felling of mature native trees
3. Dumping of municipal solid waste, construction debris, and excavated earth brought in by fleets of trucks

The filling activity is blatantly illegal and contravenes the following statutes and judicial pronouncements:

1. Wetlands (Conservation and Management) Rules, 2017 – The wetland qualifies as a “protected wetland” due to its size (>2.25 hectares), ecological functions, and location within an urban agglomeration. No prior notification, impact assessment, or approval from the State Wetlands Authority has been obtained.
2. Environment (Protection) Act, 1986 – Unauthorized change of land use from wetland to solid land without Environmental Clearance.
3. Water (Prevention and Control of Pollution) Act, 1974 – Dumping of solid waste and debris leading to contamination of surface and groundwater.
4. Air (Prevention and Control of Pollution) Act, 1981 – Fugitive dust emissions from earth-moving and vehicular movement causing severe air pollution.
5. Hon'ble Supreme Court & NGT Judgments – Including T.N. Godavarman Thirumulpad vs. Union of India (forest protection), Vellore Citizens Welfare Forum vs. Union

of India (precautionary principle), and multiple NGT orders prohibiting wetland filling without due process.

#### State-Sponsored Destruction Under the Nose of Authorities

The scale and intensity of the operation indicate official complicity. The site is:

- Less than 1 km from the NGT Eastern Zone Bench – yet no action has been initiated despite visible 24×7 operations.
- Guarded by private security and supported by state machinery (police presence observed during night operations).
- No display of statutory approvals or public notices as required under law.

#### Immediate and Irreversible Harm

1. Loss of biodiversity – Aquatic life already decimated; birds displaced.
2. Increased waterlogging in adjacent residential areas due to destruction of natural drainage.
3. Clogging of stormwater drains with dumped mud and waste.
4. Severe air pollution – Roads choked with dust; residents suffering respiratory distress.
5. Groundwater contamination from leachate of dumped waste.

#### Prayer

In view of the above, I most respectfully pray that this Hon'ble Tribunal be pleased to:

1. Take suo motu cognizance and register the present complaint as an Original Application.
2. Issue immediate interim injunction restraining the respondents from further filling, tree felling, or dumping at the site.
3. Direct physical inspection of the site by a Joint Committee comprising:
  - Representative of the West Bengal Pollution Control Board
  - Representative of the State Wetlands Authority
  - Representative of the East Kolkata Wetlands Management Authority
  - Local expert in wetland ecology
4. Direct restoration of the wetland to its original condition, including removal of all fill material and waste.
5. Impose exemplary environmental compensation on the violators under Section 15 of the NGT Act, 2010.
6. Initiate criminal proceedings under relevant environmental laws against the project proponents, contractors, and complicit officials.
7. Pass any other order(s) as this Hon'ble Tribunal deems fit in the interest of justice and environmental protection.

The National Green Tribunal (NGT) has a robust history of addressing illegal filling, encroachment, and destruction of wetlands across India, often invoking the Wetlands (Conservation and Management) Rules, 2017, the Environment

(Protection) Act, 1986, and principles like the "precautionary principle" and "polluter pays." These cases frequently result in interim injunctions, site inspections by joint committees, restoration orders, and environmental compensation. Below is a table summarizing key similar cases, focusing on those involving large-scale filling with waste, mud, or debris, ecological damage, and proximity to urban areas. These precedents can strengthen complaints like the one drafted for the New Town wetland in Kolkata by demonstrating NGT's consistent intervention.

Case Name/Description	Location	Key Violations	NGT Actions/Outcomes	Year
Suo Cognizance Jharoda Wetland	Motu on Pond Wazirabad, Delhi (near floodplain)	North Typha) and fauna (e.g., moorhen, grebe); violation of Wetlands Rules, 2017, and notification of wetlands despite 2020 deadline.	Took suo motu notice based on media report; issued notices to DDA, MCD, CPCB, DPCC for affidavits; directed inquiry into compliance; emphasized restoration of ecosystem functions. Hearing fixed for further proceedings.	2025
Padampur Stand Construction	Bus Padampur, (Eastern Bench, Kolkata)	Odisha Zone illegal filling of water body for infrastructure; round-the-clock machinery use; ecological disruption in urban-adjacent area.	Halted construction via interim order; directed joint inspection; appreciated advocate's role in evidence presentation; next hearing on Dec 11, 2025.	2025
Ameenpur Filling	Lake Ameenpur, Hyderabad, Telangana	Complete filling of biodiversity heritage site (first urban wetland recognized in India) by real estate developer; construction in buffer zone; loss of water retention and biodiversity.	Impleaded CPCB, TSPCB, MoEF, Telangana Wetland Authority, and DM; sought responses on restoration; reiterated prohibition on reclamation under wetlands rules.	2024

Najafgarh Jheel Transboundary Notification Dispute (Haryana-Delhi border)	Under- notification (claimed as 47 Haryana acres by as transboundary Haryana despite wetland (core zone historical ~917 acres); 3,800 acres); relied on GIS 2018 - 2025 encroachment mapping and and sewage historical filling; imageries for ignored 19th-century evidence; ordered records submission to and ISRO atlas. MoEF.
Technopark Phase 3 Expansion Attipra, Thiruvananthapuram, Kerala	Mass destruction and reclamation of wetland/pond (>2.25 ha) for IT project; exemption under for Kerala Paddy Land Act highlighted groundwater recharge lost. Ordered District Collector for inquiry and action within 1 month; punitive measures non- compliance; ISRO National Wetland Atlas protection.
Dadri Wetlands Encroachment Dadri, Pradesh (NCR, km from Delhi)	Massive filling by builders Issued notices to (Ansal API, UP Govt, Greater Shiv Nadar Noida Authority, University) for builders; directed construction; halt to damage; ~200 destruction of fixed hearing for 2013 habitat for July 10; nilgai, criticized blackbuck; 2+ official years of complicity in inaction by biodiversity loss. authorities.
Dheerpur Wetlands Management Dheerpur, Delhi	Encroachment by construction projects; sewage/sludge discharge; no conservation plan despite urban waterlogging risks. Directed MoEF and Delhi Govt to identify/assess all Delhi wetlands and submit management plan; 2014 restrained sewage release; notices to DMRC, DJB, DPCC for replies within 3 weeks.
Supreme Court Review of Dismissal Water Body Filling NGT (general on case)	Unspecified wetlands of water body; concern over NGT's dismissed approach; remanded without inquiry for proper despite inquiry; photographic evidence. SC expressed 2024 emphasized evidence-based hearings in

13

wetland  
violations.

Annexures (to be attached)

1. Photographs of the wetland (before and during destruction)
2. Geo-coordinates of the site

Date: 10 November 2025 Place: Kolkata

Yours sincerely,

Aditya Choudhary, son of S. Choudhary,  
Resident of NH12, Jatragachhi, Deshbandhu Nagar,  
Newtown, West Bengal 700161.  
M-8777426460,  
E-mail-choudharyc0666@gmail.com

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 Newtown AA-II Complaint.pdf  
3366K

To

Date-14/11/2025

The Hon'ble Chairperson

National Green Tribunal

Eastern Zone Bench Kolkata.

**Subject:** Complaint under Section 14 & 15 of the National Green Tribunal Act, 2010 regarding large-scale illegal filling and destruction of ecologically sensitive wetland (approx. 10,00,000 sq. ft.) in New Town Action Area II, near Eco Park Gate No. 1, Kolkata – 700135, within 1 km of the Hon'ble NGT Eastern Zone Bench

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Najafgarh Notification Dispute	Jheel Transboundary wetland (Haryana-Delhi border)	Under-notification (claimed as 47 acres by Haryana despite historical zone ~917 acres); encroachments and sewage filling; ignored 19th-century records and ISRO atlas.	Ongoing since 2018; directed Haryana as transboundary wetland (core zone ~917 acres); relied on GIS mapping and historical imageries for evidence; ordered submission to MoEF.	2018 - 2025
Technopark 3 Expansion	Phase Attipra, Thiruvananthapuram, Kerala	Mass destruction and reclamation of wetland/pond	Ordered District Collector for inquiry and action within 1 month; punitive measures for	2019

Case Name/Description	Location	Key Violations	NGT Actions/Outcomes	Year
<b>Dadri Wetlands Encroachment</b>	Dadri, Pradesh ~200 km from Delhi)	Uttar Pradesh (NCR, from destruction of habitat for nilgai, blackbuck; 2+ years of inaction by	Issued notices to UP Govt, Greater Noida Authority, builders; directed halt to damage; fixed hearing for July 10; criticized official complicity in biodiversity loss.	2013
<b>Dheerpur Wetlands Management</b>	Dheerpur, Delhi	Encroachment by construction projects; sewage/sludge discharge; no conservation plan despite urban waterlogging risks.	Directed MoEF and Delhi Govt to identify/assess all Delhi wetlands and submit management plan; restrained sewage release; notices to DMRC, DJB, DPCC for replies within 3 weeks.	2014
<b>Supreme Court Review of Dismissal on Water Body Filling</b>	Unspecified (general case)	Alleged filling water body; NGT	SC expressed concern over NGT's approach; remanded for	2024

Case Name/Description	Location	Key Violations	NGT Actions/Outcomes	Year
		dismissed without inquiry despite photographic evidence.	proper inquiry; emphasized evidence-based hearings in wetland violations.	

Annexures (to be attached)

1. Photographs of the wetland (before and during destruction)
2. Geo-coordinates of the site

Date: 10 November 2025 Place: Kolkata

Yours sincerely,

Aditya Choudhary, son of S. Choudhary,  
Resident of NH12, Jatragachhi, Deshbandhu Nagar,  
Newtown, West Bengal 700161.  
M-8777426460,  
E-mail-choudharyc0666@gmail.com









**Kolkata, West Bengal, India**   
Number 01, Eco Park Rd, Cdb(aa-ii), Rajarhat, New  
Town, Kolkata, West Bengal 700135, India  
Lat 22.591978° Long 88.473672°  
Sunday, 02/11/2025 02:31 PM GMT +05:30

GPS Map Camera

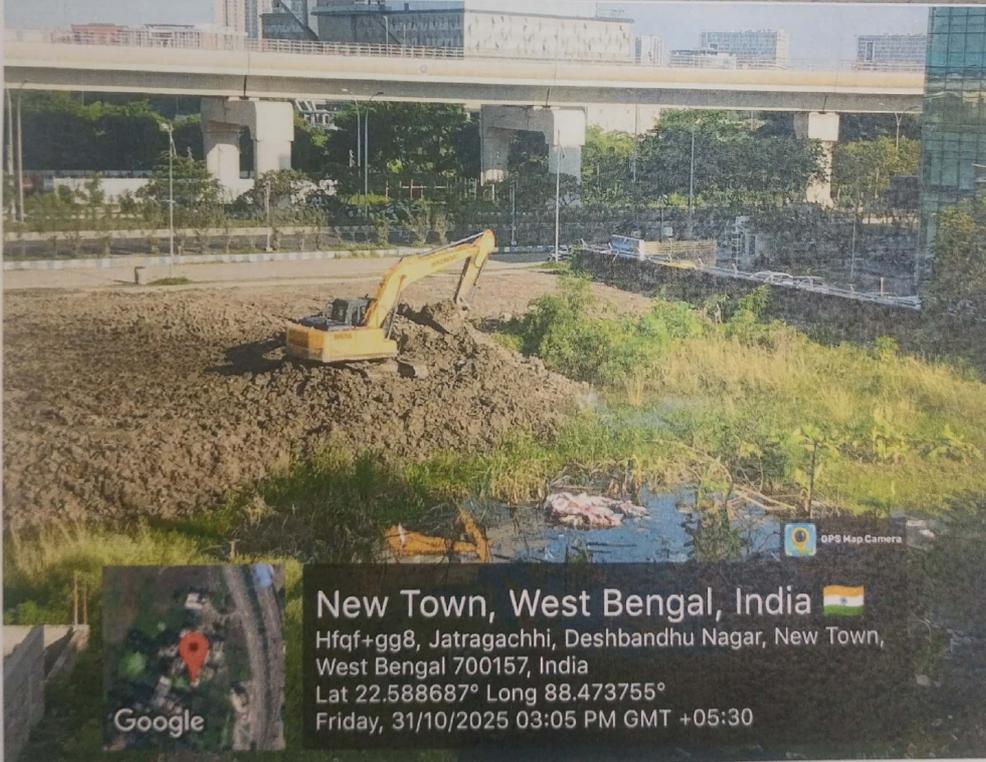


**Kolkata, West Bengal, India**   
Number 01, Eco Park Rd, Cdb(aa-ii), Rajarhat, New  
Town, Kolkata, West Bengal 700135, India  
Lat 22.591978° Long 88.473672°  
Sunday, 02/11/2025 02:30 PM GMT +05:30

GPS Map Camera



**New Town, West Bengal, India** 🇮🇳  
Kalkhetra, Major Arterial Road(south-east), Jatragachhi,  
Deshbandhu Nagar, Newtown, New Town, West Bengal  
700135, India  
Lat 22.590211° Long 88.474267°  
Sunday, 02/11/2025 02:29 PM GMT +05:30



**New Town, West Bengal, India** 🇮🇳  
Hfqf+gg8, Jatragachhi, Deshbandhu Nagar, New Town,  
West Bengal 700157, India  
Lat 22.588687° Long 88.473755°  
Friday, 31/10/2025 03:05 PM GMT +05:30